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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00839 of 2015
Cuttack, this the 24th day of November, 2015

**CORAM
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

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Subash Chandra Moharana,
aged about 54 years,
S/o Saila Moharana,
Presently working as Bindery Asst. in Postal Printing Press,
Mancheswar Industrial Estate, Bhubaneswar-10,
Resident of

...Applicant

(Advocates: M/s. J. Sengupta, G.Sinha, P.P.Behera)

VERSUS

Union of India Represented through

1. Secretary,
Ministry of Communication and IT,
Department of Post,
Dak Bhawan, Sansad Marg,
New Delhi-110116.
2. Director General,
Department of Post,
Dak Bhawan, Sansad Marg,
New Delhi.
3. Chief Post Master General,
Orissa Circle, At/PO- Bhubaneswar,
PIN- 751001, Dist- Khurda.
4. Manager,
Postal Printing Press,
Mancheswar Industrial Estate,
Bhubaneswar-10, Dist.- Khurda.

... Respondents

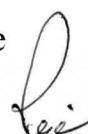
(Advocate: Mr.C.M.Singh)

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O R D E R (ORAL)

R.C.MISRA, MEMBER (ADMN.):

Heard Mr. J. Sengupta, Ld. Counsel for the Applicant and
Mr.C.M.Singh , Ld. Addl. Central Govt. Standing Counsel appearing for the



Respondents on the question of admission and perused the materials placed on record.

2. Mr. ^{7/11} Sengupta submitted that applicant in this O.A. has approached the Tribunal for direction to be issued to respondent-authorities to grant him Grade Pay Rs.4200/- and to accordingly modify order dated 30.4.2015 vide A/4. Mr. Sengupta further submitted that earlier applicant had approached this Tribunal in O.A.No.361 of 1999 and this Tribunal having rejected the same, applicants approached the Hon'ble High Court of Orissa in OJC No.5485 of 2001. The Hon'ble High Court set aside the orders of this Tribunal in O.A.No.361 of 1999 and directed the respondents to extend the financial benefits to the applicants with effect from 1.1.1996. Aggrieved with this, respondents approached the Hon'ble Supreme Court by filing SLP, which was ultimately dismissed. In the above backdrop, respondent-authorities have already granted the financial upgradation under the MACP Scheme on completion of 20 years' service. Grievance of the applicant is that in the year 30.5.2015, the present Grade Pay and the Grade Pay recommended is the same, i.e., Rs.2800/- whereas one more upgradation is admissible in case of the applicant while granting the benefit under the MACP Scheme.

3. It has been brought to my notice that the applicant has made a representation on 27.5.2015 followed by a reminder dated 30.6.2015 to the Manager, Postal Printing Press (res.no.4) in which he has prayed for grant of GP Rs.4200/- and this representation is still pending for disposal. Mr.C.M.Singh has no specific instruction regarding the status of the said representation.

4. However, taking into consideration the facts of the matter and having regard ^{to} to the submissions made by both the sides, without expressing any opinion on merit, it will be in the fitness of things to issue a direction to

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respondent no.4 to consider and dispose of the pending representation in accordance with the extant rules and regulations and communicate the decision thereon to the applicant in a reasoned and speaking order within a period of sixty day from the date of receipt of this order. Ordered accordingly. If the applicant is found to be entitled to receive the benefits as claimed by him, the same may be extended to him within a further period of ninety days from the date of communication of the decision.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission. No costs.

6. On the prayer made by the learned counsel, copy of this order along with copy of paper book be sent to respondent nos. 3 and 4 at the cost of the applicant for which Mr.J.Sengupta undertakes to file the postal requisites by 26.11.2015.

Free copy of this order be made over to learned counsel for both the sides.


(R.C.MISRA)
MEMBER(Admn.)